The Jammu and Kashmir Ease of Doing Business Act, 2026

Act No. 11 of 2026

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THE

JAMMU AND KASHMIR OFFICIAL GAZETTE

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

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GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS (LEGISLATION SECTION)
SRINAGAR /JAMMU.

Srinagar, the 01st of October, 2026.

The following Act as passed by the Jammu and Kashmir Legislative Assembly received the assent of the Lieutenant Governor on 1st October, 2026 and is hereby published for general information :—

THE JAMMU AND KASHMIR EASE OF DOING BUSSINESS ACT, 2026

(Act No. XI of 2026)

[1st October, 2026]

An Act to consolidate and amend the law to replace permission-based control with rule-based governance and to enable citizens and enterprises to plan, invest, and work with confidence, and to foster Ease of Doing Business and Ease of Living in a manner that generates

employment, attracts investment, and sustains long-term economic growth in the Union Territory of Jammu and Kashmir and for matters connected therewith or incidental thereto.

Be it enacted by the Legislative Assembly of the Union Territory of Jammu and Kashmir in the Seventy-seventh Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

1. **Short title, Extent and Commencement.—**(1) This Act may be called the Jammu and Kashmir Ease of Doing Business Act, 2026.

(2) It shall come into force on such date as may be notified by the Government in the Official Gazette.

(3) Upon the commencement of this Act, the Schedules appended hereto shall have effect as part of this Act and shall be enforceable by force of law, except where otherwise expressly provided.

2. **Definition**.—In this Act, unless the context otherwise requires,—

(a) **'Act'** means the Jammu and Kashmir Ease of Doing Business Act, 2026 ;

(b) **'Approval'** means acknowledgement or no objection certificate or consent or registration or permission or license or any such other similar instrument by whatever name called, required under any law or regulation of the Union Territory of Jammu and Kashmir and includes the deemed approval or in-principle approval;

(c) **'Competent Authority'** means the authorities mentioned in the Schedule I of this Act and includes such other authorities as added from time to time;

(d) **'Certificate of In-Principle Approval'** means an approval referred to in Section 11 of this Act;

(e) '**Change in Land Use**' shall mean change in use of land prescribed under any law for the time being in force and shall be deemed to have happened on the issuance of In-Principal Approval to an enterprise by the District Empowered Committee under Section 22 of this Act.

(f) **'Council'** means the Union Territory of Jammu and Kashmir Ease of Doing Business Council as constituted under Section 5 of this Act;

(g) **'Declaration of Intent'** means submission of relevant information under Section 9 by an enterprise for availing the benefit under this Act;

(h) **'Deemed Approval'** means an approval deemed to have been given on the expiry of the period as specified under sub-section (3) of Section 11 of this Act. Deemed approval shall, for all intents and purposes, be considered as an approval granted by the competent authority;

(i) **'District Empowered Committee'** means the Committee constituted under Section 10 of this Act;

(j) **'Development Control Norms**' means such norms relating to building byelaws and fire safety regulations like height restriction, ground coverage restriction, FAR restriction, setback restriction, parking restriction, open space restriction etc. ;

(k) **'Eligible Enterprise'** means new enterprise or existing enterprise undertaking expansion;

(l) **'Enterprise'** means any industrial, commercial, trade, hotels, hospitality business, real estate, professional, institutional, educational or any other activity in the social sector carried out by an enterprise;

(m) **'Executive Committee'** means the Executive Committee as constituted under Section 7 of this Act;

(n) **'Existing Enterprise'** means an enterprise that has commenced commercial production or operations at the time of submitting the Declaration of Intent;

(o) **'Grievance Redressal Authority'** means such authority, officer or committee as may be notified by the Government;

(p) **'Government'** means the Government of Union Territory of Jammu and Kashmir;

(q) **'Industrial Areas'** means the areas declared by the Government under clause (h) of Section 22A of the Jammu and Kashmir Development Act, 1970 and shall also include any industrial estate, industrial park, industrial growth centre, logistics park, IT park notified by the Government for industrial or commercial use;

(r) **'Industrial Area Development Authority'** means the Jammu and Kashmir Industrial Development Corporation as notified by the Government in terms of Section 22B of the Jammu and Kashmir Development Act, 1970, the Jammu and Kashmir State Industrial Development Corporation (SIDCO), the Jammu and Kashmir Small Scale Industries Development Corporation (SICOP) or any other authority as may be notified by the Government ;

(s) **'Law'** means any law enacted or adopted by the Legislative Assembly of the Union territory of Jammu and Kashmir, and the Rules made or Notifications issued there under;

(t) **'Mixed Use Occupancy'** means where a particular site, location or building is used for two or more of the activities like residential, commercial, industrial, institutional, educational purpose or any other purpose;

(u) **'Micro, Small, and Medium Enterprises'** means Micro, Small, and Medium Enterprises as defined under Section 2(e) of the Micro, Small and Medium Enterprises Development Act 2006 (as amended from time to time) ;

(v) **'Non-conforming areas'** means land located outside an industrial area already notified or in an area which is not ear-marked for the intended enterprise as per the local Master Plan ;

(w) **'Open Space'** includes green space, parking space etc;

(x) **'Prescribe"** means prescribed by rules;

(y) **'Schedule'** means the Schedules appended to this Act;

(z) **'Schedule II activities'** means the activities specified in schedule II containing negative list of certain activities or enterprise which are prohibited in certain land use categories;

(aa) **'Schedule III activities'** means activities or enterprise for which no license or permission or approval is required from any competent authority whatsoever;

(bb) **'Schedule IV activities'** means activities or enterprise for which necessary approvals are required;

(cc) **'Schedule V'** contains list of NOCs, which are either not required or are considered for Self-certification/ Third party certification;

(dd) **'Self-Certification'** means a declaration or certification submitted by an enterprise in the form and manner as may be prescribed; and

(ee) **'Third party Agency/Services'** means any professional/consultant, technical institution, empanelled agency or accredited body authorized or recognized by the Government.

(ff) **'Tourism Development Authority'** means Gulmarg Development Authority, Pahalgam Development Authority, Sonamarg Development Authority, Yousmarg Development Authority, Doodpathri Development Authority, Kokernag Development Authority, Verinag Development Authority, Aharbal Development Authority, Wullar-Manasbal Development Authority, Lolab-Bangus-Drangyari Development Authority, Hygam-Ningli Development Authority, Shopian-Dubjan-Peer Ki Gali Development Authority, Patnitop Development Authority, Bhaderwah Development Authority, Surinsar-Mansar Development Authority, Kishtwar Development Authority, Poonch Development Authority, Rajouri Development Authority, Bani-Basohli Development Authority, Billawar-Dugan (Lakhanpur-Sarthal) Development Authority, Tosa-Maidan Development Authority, Wullar Conservation and Management Authority, Jammu and Kashmir Lake Conservation and Management Authority or any other

Tourism Development Authority constituted by Government from time to time.

CHAPTER II

GUIDING PRINCIPLES OF THE ACT

3. **Guiding Principles.—**This Act shall be administered and all powers exercised there under in accordance with the following guiding principles; namely :—

(a) **Permission by Exception:-**An enterprise may undertake any activity unless such activity is expressly prohibited by law. No prior permission, approval, or restriction shall be imposed except where justified by law in furtherance of a legitimate public interest.

(b) **One State Principle:-**For the purposes of regulatory compliance, the Government shall function as a single entity. No authority shall require duplication of information, documentation, approvals, or processes that are available with, or have already been furnished to, any other authority of the Union territory of Jammu and Kashmir.

(c) **Proportionality and Risk-based Regulation**:-The nature, intensity, frequency, and form of regulatory scrutiny, compliance, inspection, and enforcement shall not exceed what is necessary to address the material risk posed by the activity to legitimate public interests.

(d) **Reliance and Certainty:-**An enterprise shall be entitled to rely, in good faith, on approvals, deemed approvals, registrations, certificates, and representations issued or made by the Government or its authorities, and shall not be penalized for acting on such reliance, except where such approval or representation was obtained by fraud, material misstatement, or material suppression of facts.

(e) **Transparency and Predictability:-** All regulatory requirements, procedures, documentation, fees, timelines, service standards, and grounds for approval, rejection, relaxation, or enforcement shall be published in advance, easily accessible, and applied as published. Any

requirement not so published shall not be enforceable against an enterprise.

(f) **Presumption of Grant on Lapse of Time**:-Where an application, declaration, or request made under this Act is not disposed of within the prescribed time, the enterprise shall, on expiry of that time, be entitled, as of right, to the relief, permission, registration, license, service, or other outcome as sought in such application, declaration, or request, and shall not be prejudiced by any silence, in action, or delay on the part of any authority.

(g) **Economy, Equity and Environment**.- A framework has been provided for sustainable and inclusive development by ensuring economic growth, fairness and inclusion while also ensuring environmental and ecological sustainability.

4. **Mandatory Duties in Exercise of Powers.—**(1) All powers under this Act, including powers relating to—

(a) approvals and deemed approvals ;

(b) relaxations and exemptions ;

(c) inspection controls and moratoriums ;

(d) modification of Schedules ;

(e) overriding or harmonisation of laws ;

shall be exercised in accordance with the guiding principles specified in section 3.

(2) Every order, notification, or decision under this Act that—

(a) grants or refuses an approval ;

(b) relaxes or overrides a regulatory requirement ;

(c) initiates coercive action notwithstanding a moratorium, shall record brief reasons demonstrating compliance with the principles in section 3.

(3) No Competent Authority shall—

(a) require submission of information already available with the Government; or

(b) impose compliance requirements not published on the designated single-window portal.

(4) Where a power under this Act admits of more than one lawful outcome, the authority shall prefer the outcome that—

(a) imposes the least regulatory burden; and

(b) adequately protects interests of the general public and not merely sectional or individual interests ;

and shall record in writing the reasons for its satisfaction that the outcome so preferred complies with clauses (a) and (b).

(5) Failure to comply with this section shall render the decision liable to review or appeal as per the provisions of this Act.

CHAPTER III

UNION TERRITORY OF JAMMU AND KASHMIR (EoDB) COUNCIL

5. **Constitution and Composition of Council**.— (1) There shall be constituted a Council to be known as the Union Territory of Jammu and Kashmir (EODB) Council which shall consist of the following:

a. The Chief Minister, J&K	Chairman
b. The Minister In-charge, Departments of Industries and Commerce, Housing and Urban Development, Forest, Ecology and Environment, Rural Development and Panchayati Raj, Tourism, Food, Civil supplies and Consumer Affairs, Revenue, Finance, Health and Medical Education, Education, Higher Education, Jal Shakti, Agriculture Production and Farmers Welfare and Labour and Employment	Members
c. The Chief Secretary, J&K	Member
d. The Secretaries/Principal Secretaries/ Additional Chief Secretaries of the Departments indicated in clause (b) and Home Department,	Member

e. Divisional Commissioner, Kashmir/Jammu.	Member
f. Chairman, State Pollution Control Board	Member
g. Administrative Secretary, Industries and Commerce Department	Member Secretary

(2) The Chairman may co-opt such other Officers/Secretaries of other departments as he may deem fit.

(3) The Chairman may co-opt such representatives of trade, commerce and industry or other technical experts as he may deem fit.

(4) Two-third members of the Council shall constitute the quorum.

6. **Powers and Functions of the Council**.—The Council shall exercise and perform the following powers and functions :—

(1) approving the regulations and procedures of the Council and allocating such functions to the Executive Committee and the Chief Executive Officer, which are not otherwise specified;

(2) making such rules and regulations under this Act, as it may consider necessary and proper to transact its business;

(3) Consider such proposals as are referred to the Council by the Executive Committee under section 32.

(4) The Government may assign such other powers and functions to the Council as it may deem fit for giving effect to the provisions of this Act.

7. **Executive Committee**.—(1) There shall be an Executive Committee which shall be responsible for the day-to-day implementation of this Act.

(2) The composition of the Executive Committee shall be as under :—

1.	Chief Secretary, J&K	Chairman
2.	Principal Secretary to the Hon'ble Chief Minister	Member
3.	Administrative Secretary (Finance Department)	Member
4.	Administrative Secretary (Home Department)	Member

5. Administrative Secretary (Food and Civil Supplies Department)	Member
6. Administrative Secretary (Tourism Department)	Member
7. Administrative Secretary (HUDD)	Member
8. Administrative Secretary (Forest, Ecology and Environment Department)	Member
9. Administrative Secretary (RD&PR Department)	Member
10. Administrative Secretary (Health and ME Department)	Member
11. Administrative Secretary (School Education Department)	Member
12. Administrative Secretary (Higher Education Department)	Member
13. Administrative Secretary (Jal Shakti Department)	Member
14. Chairman, State Pollution Control Board)	Member
15. Administrative Secretary (Labour and Employment Department)	Member
16. Administrative Secretary (Industries Department)	Member Secretary Cum- Chief Executive Officer
17. Commissioner Jammu Municipal Corporation	Member and
18. Commissioner Srinagar Municipal Corporation	Member

(3) The Chairman of the Executive Committee may co-opt such other officers of other Departments or Boards or Authorities or Societies in this Committee as he may deem appropriate.

(4) The two-third Members of the committee shall constitute the quorum.

(5) The Executive Committee shall be competent to device its own procedures.

(6) The Secretariat of the Executive Committee shall be located at such place as may be notified by the Government.

(7) The Executive Committee, with the approval of the Council may frame its own regulations as are necessary for achieving the objectives of this Act.

8. **Power and Functions of the Executive Committee**.—The Executive Committee shall exercise the following powers and functions:—

(a) The Executive Committee shall function as a single point of contact for investors and in coordination with the District Empowered Committees, ensure all necessary approvals in a time bound manner; for this purpose, it shall be competent for the Executive Committee to on-board a professional consultancy firm(s) to carry out the functions of coordination if it so deems necessary;

(b) The Executive Committee shall be competent with the approval of the Chairman of the Council to, rationalize, add, delete or revise periodically the number of approvals, permits, licenses or no objection certificates from time to time. The no objection certificates, permits, licenses indicated in schedule V shall stand eliminated, modified to the extent indicated in this Schedule as revised from time to time;

(c) The Executive Committee shall monitor the functioning of the District Empowered Committee and ensure that proposals are not pending at the level of District Empowered Committee;

(d) The Executive Committee with the approval of the Chairman of the Council shall be competent to add any competent authority in Schedule I to bring it into the ambit of this Act;

(e) The Executive Committee with the approval of the Chairman of the Council shall be competent to revise or amend the Negative List as mentioned in Schedule II;

(f) The Executive Committee with the approval of the Chairman of the Council shall be competent to add or remove any activity in the Schedule III or Schedule IV;

(g) The Executive Committee shall nominate one agency in the concerned functional sectors as a single point of contact for multiple licenses required for an enterprise in the said functional sector and shall be competent to onboard a third party private professional;

(h) The Executive committee shall monitor the Turn Around Time (TAT) for all licenses on the Single Window System and try to reduce the Turn Around Time (TAT) for the burden of compliances to the extent possible;

(i) The Government may assign such other powers and functions to the Executive Committee as it may deem fit for giving effect to the provisions of this Act.

CHAPTER IV

DECLARATION OF INTENT, DISTRICT EMPOWERED COMMITTEE, IN- PRINCIPAL APPROVAL, INSPECTION AND MORITORIUM

9. **Filing of Declaration of Intent**.—An eligible enterprise intending to set up business enterprise and willing to avail the Certificate of In-Principle in the Union Territory of Jammu and Kashmir, shall furnish to the District Empowered Committee, a Declaration of Intent along with necessary requisite documents in the form and manner as may be prescribed.

10. **District Empowered Committee**.—(1) There shall be a District Empowered Committee which shall work under the overall superintendence, direction and control of the Executive Committee.

(2) The District Empowered Committee shall consist of the following :—

The Deputy Commissioner of the district concerned	Chief Executive Officer
Additional Deputy Commissioners	Member
Superintendent of Police	Member
Commissioners / Executive Officer of the concerned Municipal Corporation/ Municipality	Member
CEO of concerned Area Development Authority	Member

Divisional Forest Officer	Member
District Mining Officer	Member
Deputy Director/Asstt. Director, Fire and Emergency Service of concerned District	Member
Superintendent Engineer Jal Shakti Department	Member
Assistant Commissioner Development	Member
Assistant Labour Commissioner	Member
Divisional Officer, J&K Pollution Control Committee	Member
Assistant Controller, Legal Metrology Department	Member
The General Manager, District Industries Centre	Member Secretary

(3) Two-third of the members of the District Empowered Committee shall constitute the quorum.

(4) The Chief Executive Officer may co-opt such other representative as he may deem fit.

(5) Powers and Functions of the District Empowered Committee.—

(a) The District Empowered Committee shall exercise powers and perform functions as follows :—

(i) to facilitate the process of filing the Declaration of Intent and issuance of Certificate of In-Principle Approval for any enterprise ;

(ii) where any application of an enterprise is rejected by the Competent Authority at the district level, or an approval is not given to an enterprise in a time bound manner, the District Empowered Committee shall be empowered to over-rule the decision of said Competent Authority and grant the approval to the enterprise ;

(iii) to monitor the competent authorities at the district level to ensure that these authorities provide the necessary approval as per timelines indicated in section 11;

(iv) to ensure that all the approvals as defined under section 2 (b) of this Act are given to the enterprise;

(v) where any existing enterprise who has not been allowed to operate its business, activity, factory, etc., the enterprise may apply directly to the District Empowered Committee who shall consider the matter;

(vi) to ensure that every district level approvals/services are provided to enterprises within the time as prescribed under the Rules;

(vii) any other function so assigned by the Executive Committee or the Council.

(b) Where a new fact is brought before the District Empowered Committee either by the enterprise or by competent authority, it shall be competent for the Committee to review its earlier order of acceptance or rejection.

(c) The Government may also assign such other powers and functions to the District Empowered Committee as it may deem fit for giving effect to the provisions of this Act.

11. **Issuance of Certificate of In-Principle Approval**.—(1) For new enterprises being set up in Approved Industrial Park(s), the District Empowered Committee, upon receipt of a Declaration of Intent under section 9 of this Act, shall forthwith, issue a Certificate of In-Principle Approval to an enterprise within three working days.

(2) For new enterprises being set up outside the Approved Industrial Park(s), the decision to issue a Certificate of In-Principle Approval shall be taken by the District Empowered Committee within a period of thirty (30) working days for new enterprises and for "existing enterprises", whether inside or outside the Approved Industrial Park, within forty five (45) working days in accordance with the procedure as may be prescribed.

(3) In case the decision to issue the Certificate of In-Principle Approval is not taken within the stipulated period specified in sub-sections (1) and (2**),** the same shall be deemed to have been issued by the District Empowered Committee.

(4) In case the District Empowered Committee fails to issue the In-Principle approvals within the stipulated period specified in sub-section (1) and (2), the certificate of In-Principle approval shall be deemed to

have been issued and the concerned enterprise shall have the facility to download the deemed approval, as mentioned in sub-section (3) above, from the portal.

12. **Effect of In-Principle Approval.**—(1) A Certificate of In-Principle Approval shall act as an approval under the Acts/Regulations/ Bye-laws of the Union Territory of Jammu and Kashmir for a period of three years from the date of its issuance;

(2) The provisions of a Certificate of In-Principle Approval shall be optional and an enterprise may choose to avail the regular approvals from the concerned departments at any point of time;

(3) During the course of validity of the Certificate of In-Principle Approval, the enterprise shall at any time but not later than three years from the date of the issue of the certificate, apply to the Competent Authority or District Empowered Committee as the case may be, and obtain all applicable regular approvals of the concerned departments under relevant Acts/Regulations.

13. **Three year moratorium to all enterprises**.—(1) Subject to the provision of sub-section (3) of this section, no Competent Authority, without the permission of the Deputy Commissioner shall conduct an inspection of enterprise, nor shall they take any coercive measures against any enterprise up to 3 years from the date of its registration for the purpose of, or in connection with, any approval viz no objection certificate, consent, registration, permission, license and such other similar instrument by whatever name called, required under any law with regard to the establishment or operations of an enterprise in the Union Territory of Jammu and Kashmir.

(2) The Executive Committee with the approval of the Chairman of the Council shall be competent to extend the moratorium to such number of years to such category of enterprise as it may deemed fit.

(3) Notwithstanding anything contained in sub-section (1), an inspection may be undertaken during the period of moratorium in case complaints of serious nature are received. The inspection may be conducted by the Competent Authority or an officer or officers authorized by him, after obtaining the approval of Deputy Commissioner or Additional District Development Commissioner wherever so authorized by the Government, in writing after recording reasons for such an inspection.

(4) The inspection report shall be made available online to the enterprise and the concerned department within forty-eight hours after the inspection.

14. **Inspection**.—(1) Where upon an inspection, it is found that—

(a) any enterprise has submitted false and fraudulent information in the application; or

(b) any enterprise has undertaken construction / demolition / alteration in violation of the prevailing rules and regulations; or

(c) any enterprise has not followed the minimum fire safety standards ; the District Empowered Committee shall be competent to—

i. revoke the Certificate of In-Principle Approval and demolish the said unauthorized construction at the cost of the owner ; or

ii. regularize the said violations subject to the owner paying such penalty as imposed by the District Empowered Committee and making such changes in the premise / building of the enterprise as may be directed to bring it in compliance with the rules.

(2) Where upon an inspection, it is found that an enterprise has been set up or established up on State land or Forest land without any authorization or permission as required in terms of applicable laws, the enterprise shall be liable to be ceased and the property shall escheat to the Government. The enterprise shall also be liable to such penalty and damages as may be prescribed having due regard to the nature of encroachment, impact on environment and value of the land involved.

15. **Appeals against Orders of District Empowered Committee.—** (1) The Executive Committee shall be the Appellate Forum for the decisions taken by the District Empowered Committee.

(2) Any Enterprise or Competent authority aggrieved at the decision of the District Empowered Committee may file an appeal before the Executive Committee within a period of 30 days from the date of the order in the manner and form as may be prescribed.

(3) The Executive Committee may itself hear the appeal or authorize any Member of the Committee to hear a particular appeal.

(4) Such Member shall hear the appeal and dispose of the same within 30 days of the filing of the appeal. Such Member shall invite the concerned Stakeholders including Competent Authorities and after hearing all the stakeholders will dispose of the appeal under intimation to the Executive Committee.

(5) The hearing of appeals may be in person or through online video conferencing.

CHAPTER V

Ease of Doing Business

16. **Permitted until Prohibited**.—An enterprise is free to undertake any activity in any location unless it is specifically prohibited in Schedule II.

17. **Harmonization of duration of licenses etc**.—The Executive Committee with the approval of the Chairman of the Council shall be competent, to fix a common validity period/duration of various licenses, permits, NOCs by way of notification in connection with any enterprise so as to ensure that the enterprise concerned may pursue the renewal etc. of these licenses at a particular time and after a particular duration.

18. **Easing of Restrictions on enterprises**.—(1) The Executive Committee with the approval of the Chairman of the Council shall allow any enterprise to undertake such activity as permitted under the law, rules of the Union Territory of Jammu and Kashmir. In order to encourage enterprises, particularly Micro Small and Medium Enterprises, the Executive Committee with the approval of the Chairman of the Council shall ease restrictions relating to Development Control Norms to the extent possible.

(2) The Executive Committee with the approval of the Chairman of the Council shall be competent to ease or relax the Development Control Norms by way of such notifications or orders as the Government may deem fit. The concerned Building Bye-laws, Municipal Act or bye-laws or any other law in vogue shall stand amended to the extent indicated in the said notification.

(3) The Executive Committee with the approval of the Chairman of the Council may by way of notification allow a particular enterprise, shop, establishment etc. to operate 24x7, subject to such compliance as may be prescribed.

19. **Easing of Restrictions on Private Schools**.—(1) The Executive Committee with the approval of the Chairman of the Council shall be competent to ease or relax, by way of a notification, any restriction relating to :—

(i) Minimum land requirement, either on purchase, lease or rent, to set up private schools from Kindergarten to Class 12;

(ii) Requirement of infrastructure like playgrounds, labs, equipment, classroom sizes, built up areas, computers, libraries, books etc. for private schools;

(iii) Requirement of keeping a minimum security deposit or minimum endowment fund by a private school.

(2) Any prevailing Acts or Rules or Regulations relating to private schools shall stand amended to the extent indicated in the notification issued under sub-section (1) above.

(3) The Executive Committee with the approval of the Chairman of the Council shall be competent to allow the private schools to enter into an arrangement with any government / private entity for use, on sharing basis, of such facilities like playgrounds, libraries, computer labs, common service centers etc. subject to such payments as may be prescribed.

20. **Easing of Restrictions on Private Higher Education Institutions**.—(1) The Executive Committee with the approval of the Chairman of the Council shall be competent to ease or relax, by way of a notification, any restriction relating to :—

(i) Minimum land requirement, either on purchase, rent or lease to set up a private university or any higher education institution;

(ii) Requirement of infrastructure like playgrounds, labs, equipment, classroom sizes, built up areas, computers, libraries, books etc. for any other private higher education institution;

(iii) Requirement of keeping a minimum security deposit or minimum endowment fund by a private higher education institution.

(2) Any Act or Rules or Regulations relating to Private Universities shall stand amended to the extent indicated in the notification issued under sub-section (1) above.

(3) The Executive Committee with the approval of the Chairman of the Council shall be competent to allow the Private Higher Education Institutions to enter into an arrangement with any Government/private entity for use, on sharing basis, of such facilities like playgrounds, libraries, computer labs, common service centers etc. subject to such payments.

Explanation.—For the purposes of this section, a Higher Education Institution shall be such institution which the Government may declare, by notification in the Official Gazette, to be a Higher Education Institution and on such declaration being made, all the provisions of this Act shall apply to such institution.

21. **Negative list**.—The activities mentioned in Schedule II of this Act shall not be allowed in the residential areas, commercial areas, transit oriented development zones, eco-sensitive areas, heritage properties and such other areas as is essential to safeguard public health, environmental integrity and conformity with urban planning :

Provided that the negative list of industries / activities / enterprise shall not be applicable to notified industrial estates or industrial areas or industrial parks.

CHAPTER VI

Of Restrictions of Master Plans and Land use

22. **Master Plan areas and Non-conforming areas**.—(1) If any enterprise wishing to establish an enterprise which is not in conformity with the Master Plan or outside the notified industrial areas, the Executive Committee may subject to the approval of the Chairman of the Council relax the conditions of the Master Plan and consider approving the proposal provided the enterprise is not located in the areas mentioned in the Negative List as provided in Schedule II appended to this Act :

Provided that for areas for which there is no Master Plan, any activity by the enterprise may be allowed by the District Empowered Committee provided the enterprise is not located in the areas mentioned not in the Negative List.

Provided further that no such relaxation shall be granted for areas falling under jurisdiction of the Tourism Development Authorities as defined in Section 2(ff) :

Provided also that the permission for conversion of land notified as Saffron Belt shall be made as per procedure prescribed under the Jammu and Kashmir Saffron Act, 2007.

(2) Where the approval is obtained under sub-section (1), the Change of Land Use if any, shall be deemed to have occurred as defined in Section 2 (e) of this Act, subject to payment of such fee / charges as prescribed by the Government.

(3) Subject to approval under sub-section (1) and notwithstanding anything contained in the Master Plan or Building Bye-laws or any other Act, Rules or Regulations in force, the Competent Authorities shall be required to allow the entities to carry on their activities so long as they do not violate the Negative List.

(4) Where the approval under sub-section (1) has not been granted, the enterprise shall ensure that the Master Plan is strictly followed.

(5) In case the next Master Plan is under preparation, the District Empowered Committee and the Executive Committee shall continue to grant approvals as per the old Master Plan or the policies.

CHAPTER VII

Of Professionals

23. **Health Care Professionals and other empanelled professionals**.—(1) Subject to such rules as may be made in this behalf, a Medical Practitioner/Health Care Professional registered in any other State/Union Territory shall be deemed to have been registered in the Union Territory of Jammu and Kashmir. Such deemed registration shall allow the said professional to conduct his profession in the Union Territory of Jammu and Kashmir.

(2) Where any professional or consultant or consultancy firm, offering third party services like approvals of building plans, fire safety certificates, pollution related approvals and any other services, have been empanelled in any other State/Union Territory, such professional shall be deemed to have been empanelled in the Union Territory of Jammu and Kashmir for the said purpose subject to such rules, as may be notified by the Government.

CHAPTER VIII

OF MULTIPLE COMPETENT AUTHORITIES

24. Multiple Approvals and Licenses.—(1) The Competent Authority while granting the approval shall consider the approval already granted by another competent authority and shall ensure that there is no duplication of information, documentation, approvals or

processes that are available with or have already been furnished to any other Competent Authority.

(2) The Competent Authorities shall endeavor to work towards achieving the objectives of this Act. More particularly, they shall be required to approve / grant permissions with regard to land, building, housing, factory, shops, commercial complexes, high-rise buildings etc. in their jurisdiction in a time bound manner and as per the provisions of this Act and rules made there under;

(3) Where an enterprise has been registered under the Food Safety and Standards Act, 2006, such entities shall not be required to obtain any trade license / health trade license / eating house license / restaurant license from the local municipal body or under the Jammu and Kashmir Shops and Establishments (Licensing, Regulation of Employment and Conditions of Service) Act, 2025.

(4) Any other enterprise, not covered under the Food Safety and Standards Act, 2006, shall not be required to obtain any trade license from the local municipal body or under the Jammu and Kashmir Shops and Establishments (Licensing, Regulation of Employment and Conditions of Service) Act, 2025, if the said enterprise is registered with the GST authorities in terms of provisions of the Jammu and Kashmir Goods and Services Tax Act, 2017.

(5) Where an enterprise has been registered or licensed under the Micro, Small and Medium Enterprises Development Act, 2006 or the Code on Social Security, 2020 or the Code on Wages, 2019 or the Occupational Safety, Health and Working Conditions Code, 2020; and The Industrial Relations Code, 2020, the enterprise shall not be required to take any other license from the local municipal body or under the Jammu and Kashmir Shops and Establishments (Licensing, Regulation of Employment and Conditions of Service) Act, 2025.

CHAPTER IX

Of Industrial Areas

25. **Power to relax the Development Control Norms**.—(1) The Industrial Area Development Authority shall be competent to ease restrictions regarding Development Control Norms for units located inside the notified industrial areas. There shall be no restriction of FAR

norms, set back norms and ground coverage for the entities inside the industrial areas; nor there shall be any height restriction :

Provided that for enterprises located outside the industrial areas, the Government may by notification authorize the authority concerned to ease the Development Control Norms for such units also.

(2) It shall be open for the enterprise to use a portion of its plot for the purpose of residential houses for the workers.

(3) The Industrial Area Development Authority may allow residential facilities, including allied educational / health / commercial facilities, within the industrial areas for housing low income groups and economically weaker sections.

(4) The Industrial Area Development Authority shall provide all necessary infrastructure to the entities located inside their industrial areas. This includes providing the fire safety as per local fire safety regulations. The burden of providing the fire safety, common affluent plants, worker amenities and other environmental norms shall not be placed on the entities and the Industrial Development Authority shall provide such provisions in the Industrial Areas. The Industrial Development Authority may levy such one-time/recurring cost to the entities as may be prescribed against the amenities so provided :

Provided that the Industrial Area Development Authority shall also be competent to enter into ventures with private sector under Public Private Partnership (PPP) mode to extend such infrastructure facilities as deemed fit.

(5) For entities outside the industrial areas, a group of entities may pool together their resources in order to fulfill certain commitments like workers amenities, workers welfare, fire safety, effluent treatment plants and other environmental commitments or meet such other obligations as are required by the competent authorities.

26. **Of exit route etc.**—(1) Where an enterprise is unable to start the intended enterprise, it shall be lawful for the enterprise to change it to any new business under intimation to the concerned Industrial Area Development Authority, provided it meets environmental norms.

(2) Where an enterprise is unable / unwilling to start or continue with the enterprise, it shall be lawful for the enterprise to surrender the

piece of plot or a portion thereof, to the Industrial Area Development Authority subject to payment of fine or penalty as may be prescribed.

27. **Of lease, reassignment of lease, subleasing etc.**—(1) Upon the request of the enterprise, the Industrial Area Development Authority may provide for long term lease up to 99 years.

(2) Where an enterprise or an existing enterprise has been allotted a piece of plot in the industrial area by the competent Industrial Development Authority, the enterprise may be allowed by the concerned authority to sub-lease or reassign the lease of the plot or a part thereof, to any other enterprise subject to Industrial Policy as may be notified by the Government from time to time.

28. **Of freehold conversion etc.**—(1)Upon the request of the enterprise, the Industrial Area Development Authority shall allow freehold conversion of the land with the enterprise subject to the condition that the Unit has been operational and functional for a period of five years and subject to such conditions as may be prescribed in Industrial policy of the Government notified from time to time.

(2) Where an enterprise is unable or unwilling to start or continue with the enterprise, it shall be lawful for the enterprise to sell the plot to such other enterprise on payment of such charges and conditions as may be prescribed in Industrial policy of the Government notified from time to time.

(3) Upon fulfillment of conditions under sub-section (2), the enterprise may be allowed to transfer the enterprise to any of its affiliates or joint ventures.

CHAPTER X

Auto Appeal System

29. **Auto Appeal System.**—(1) Where a particular grievance redressal authority has not disposed of the grievance in a time bound manner or has rejected the grievance of an enterprise, an appeal on behalf of the Enterprise shall automatically be filed to such Appellate Authority as notified under the Jammu and Kashmir Public Services Guarantee Act, 2010 or the rules made there under or such other authority as may be nominated by the Executive Committee.

(2) The consent of the enterprise, for filing appeal or revision, shall be presumed at the time of submitting the original grievance.

(3) The Government may make regulations regarding the auto appeal system.

CHAPTER XI

Over Riding Effect

30. **Act to have Overriding Effect.**—(1) Notwithstanding anything inconsistent with any other law or regulation of the Union Territory of Jammu and Kashmir, the provision of this Act shall prevail.

(2) Any provisions of the laws or regulations of the Union Territory of Jammu and Kashmir, so far as these are repugnant or contradictory to the provisions of this Act shall either cease to prevail within the Union Territory of Jammu and Kashmir or deemed to stand amended to the extent of this Act or notifications issued under this Act.

(3) A list of such Acts and Regulations that are likely to be affected or over ridden by the provisions of this Act is indicated in the Schedule VI ; and

(4) The provisions of this Act shall not affect the provisions or applicability of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Forest (Conservation) Act, 1980, the Wildlife (Protection) Act, 1972 and the Prevention of Ribbon Development Act, 2007.

(5) For those Enterprises where Environment Clearance is required under any Act enlisted in sub-section (4) or any other law in force for the time being and the same is yet to be obtained, the Certificate of In Principle Approval shall be granted subject to the condition that the applicant shall compulsorily get Environment Clearance from the Competent Authority before the start of construction at the site.

31. **Executive Committee competent to recommend for reduction of compliances in laws not mentioned in Schedule VI**.— If it comes to the attention or notice of the Executive Committee that a certain compliance burden under certain enactment, not mentioned in the Schedule VI, is laid upon the entities, needs to be removed, the Executive Committee shall recommend to the Council and it shall be competent for the Council to direct the concerned Department to take necessary steps for amending relevant enactments for removing such burden of compliances with respect to these entities.

32. **Reservation of Vacancies by Enterprise for domicile candidates of Jammu and Kashmir.**—(1)The Executive Committee subject to such rules as may be notified by the Government**,** and with the approval of Chairman Council, may by order direct that every enterprise employing more than ten employees has to reserve certain percentage of vacancies for the domicile candidates of Jammu and Kashmir :

Provided that while fixing such percentage of reservation of vacancies for domicile candidates, the Committee shall ensure uniformity of percentage of reservation for enterprises engaged in similar trade or commercial activity.

(2) Any enterprise which violates the order issued by Executive Committee shall be liable for such penalty as may be prescribed under rules.

(3) In the event adequate number of domicile candidates of Jammu and Kashmir of desired skill, qualification or proficiency are not available, the enterprise may apply for exemption from the order issued by Executive Committee under sub-section (1).

(4) The Executive Committee after considering application under sub-section (3) may exempt enterprise from order issued by it under sub-section (1) or reject such application with recorded reasons or direct the enterprise to train domicile candidates of Jammu and Kashmir to achieve desired skill or proficiency.

33. **Fire Safety**.—Every enterprise shall ensure strict adherence to the Fire Safety norms and regulations as applicable and shall take all practicable measures to prevent outbreak of fire and its spread, both internally and externally, and to provide and maintain :—

(a) safe means of escape for all persons in the event of a fire ; and

(b) the necessary equipment and facilities for extinguishing fire.

34. **Power to Delegate**.—The Government may delegate all or any of its powers mentioned in this Act to the Council or the Executive Committee.

35. **Power to assign other powers and functions to the Council, the Executive Committee and the District Empowered Committee.—** The Government may by notification in the Official Gazette assign any other power to the Council, the Executive Committee and the District Empowered Committee which are not expressly provided under the

provisions of this Act depending upon the total financial investment to be made by any enterprise to carry out the provisions of this Act.

36. **Power to make Rules**.—(1) The Government may by notification in the Official Gazette, make rules to carry out the provisions of this Act.

(2) All rules made under this Act shall be laid, as soon as may be, after they are so made, before the Legislative Assembly of Union Territory of Jammu and Kashmir as and when it is held.

37. **Power to Remove Difficulties.—** (1)If any difficulty arises in giving effect to the provisions of this Act, the Council may, by order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty :

Provided that no such order shall be made after the expiry of a period of three years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall, as soon as may be after it is made, be laid before Legislative Assembly of Union Territory of Jammu and Kashmir.

38. **Power to Issue Directions.**—The Government may issue any direction to the Executive Committee or the District Empowered Committee or any Department, Authority, Board or Corporation of the Government in matters connected with the provisions of this Act, as may be deemed appropriate.

39. **Protection of Action Taken in Good Faith.**—No suit, prosecution or other legal proceedings shall lie against any officer or any employee of the Government or the Council or Executive Committee or District Empowered Committee or any competent authority for anything which is done in good faith or intended to be done in good faith under this Act for the facilitation of Ease of Living and Ease of Doing Business.

40. **Exemption**.—When the Government or any authority under it is empowered to exempt any enterprise from any approval or inspection or any provisions relating thereto under any Central Act, the Government or, as the case may be, any such authority shall, subject to the provisions of such Central Act, exercise such powers to grant such exemption to an enterprise established in the Union Territory of Jammu and Kashmir for

at least a period of three years from the date of issue of the Certificate of in Principle Approval.

41. **Savings**.—Subject to the provisions of Section 40, nothing in this Act shall be construed as exempting any enterprise from the application of the provisions of any law for the time being in force, or any regulatory measures and standards prescribed there-under, except to the extent expressly provided in this Act.

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SCHEDULE-I

COMPETENT AUTHORITIES

1. Administrative Secretary and all officers of Industries Department and Subordinate Organizations, Corporations.
2. Administrative Secretary and all officers of Jal Shakti Department.
3. Administrative Secretary and all officers of Rural Development and Panchayati Raj Department.
4. Administrative Secretary and all officers of the Housing and Urban Development Department and sub-ordinate Organizations, Municipal Corporations, Councils and Committees, all development authorities constituted under the Jammu and Kashmir Development Act, 1970.
5. Administrative Secretary and all officers of Forest, Ecology & Environment Department.
6. Administrative Secretary and all officers of Mining Department.
7. Administrative Secretary and all officers of Health and Medical Education Department.
8. Administrative Secretary and all officers of Higher Education Department.
9. Administrative Secretary and all officers of School Education Department.
10. Administrative Secretary and all officers of Culture Department.
11. Administrative Secretary and all officers of Transport Department.
12. Administrative Secretary and all officers of Tourism Department.
13. Administrative Secretary and all officers of Agriculture and Farmers Welfare Department.
14. Administrative Secretary and all officers of Finance Department and its subordinate Offices.
15. Administrative Secretary and all officers of Labour and Employment Department including Labour Commissioner, Deputy Commissioner, All Assistant Labour Commissioners and Inspector of Factories, Jammu and Kashmir.
16. Administrative Secretary Revenue Department including all Revenue Officers, viz. Financial Commissioner Revenue,

Divisional Commissioners, Deputy Commissioners, Additional Deputy Commissioners, Sub-Divisional Magistrates, Tehsildars.

17. Chairman and all Officers of State Pollution Control Board.
18. Jammu and Kashmir Water Resources Regulatory Authority.
19. Director, Fire Service, Government of Jammu and Kashmir.
20. Labour Commissioner and other Officers of the Department of Labour and Employment Viz. Deputy Labour Commissioner, Jammu/Kashmir, All Assistant Labour Commissioners and Inspector of Factories, Jammu /Kashmir.
21. Food Safety Commissioner, Food Safety Department, Government of Jammu and Kashmir.
22. Power Companies (Power Distribution/Transmission Companies).

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SCHEDULE-II

NEGATIVE LIST

(Activities in Column 2 would not be allowed to be undertaken in the areas mentioned in Column 1)

Existing land use zones	**Activities not permitted**
Of Land falling inside the Master Plan	
1. Residential Zone	• Orange and Red category industries (as per Central Pollution Control Board classification (CPCB) 2025. • Nightclubs/Discotheques/Dance Bars/Liquor Shops • Funeral Homes / Mortuaries/ Burial/ Cremation Grounds (except designated areas) • Integrated Freight Complexes (Wholesale Shops and Logistics Hubs), Truck Terminals, Storage Depots, Container Yards, Warehouses, Service/Repair Facilities for HMV, Workshops and Garages (Heavy Vehicle Focused), Cold Storage (Large-Scale)
2. Commercial Zone	• Orange and Red category industries (as per CPCB classification 2025 not including service and infrastructure development sectors classified by CPCB. • Research Laboratories handling contagious or hazardous biological agents. • Cremation Grounds and Burial Grounds.
3. Traffic and Transportation	• Orange and Red category industries (as per CPCB classification 2025 not including service and infrastructure development sectors classified by CPCB and also not including Transport depot, Bus terminus,

	Railway station, Airport, Dry port, bus/truck shelters, automobile workshop. Car and other automobile parking including multi-level parking and incidental uses of storage/warehouses, Shops, Public utility building like sewage pumping station, water works, fire stations, telephone exchanges, Fuel filling stations and service stations, Storage of domestic cooking gas cylinders.
4. Industrial Use	• There shall be no negative list. Industrial areas shall be governed by their own norms.
5. Public-Semi-Public/ Institutional (PSP)	• Orange and Red category industries (as per CPCB classification 2025 not including service and infrastructure development sectors classified by CPCB. • Liquor shops, bars, gambling/casino establishments. • Animal-based commercial uses: poultry farms, dairy farms. • Cremation/burial grounds (unless demarcated for public utility). • Integrated freight complexes / Truck terminals, weighbridges / Workshops and garages for LMV & HMV / Repair yards, scrap yards, junk yards / Heavy goods markets and wholesale mandis / Agro Mandis.
6. Agriculture, Recreational And Allied Use	• Orange and Red category industries (as per CPCB classification 2025 not including service and infrastructure development sectors classified by CPCB.
7. Waterbody Use	• All Permanent structures**.**
8. Restricted Use	• No enterprise is permitted unless due prior approvals from concerned Authorities (Defense, Forest, Ecology and Environment Department,

	Wildlife Reserve, Archaeology Survey of India or other organizations, governed by Central Laws) are in place.
Of Land falling outside the Master Plan	
1. Purely Residential	• Orange and Red category industries (as per CPCB classification 2025). • Nightclubs/Discotheques/Dance Bars/ Liquor Shops • Funeral Homes/Mortuaries/Burial/ Cremation Grounds (***except*** designated areas)
2. Purely Commercial	• Orange and Red category industries (as per CPCB classification 2025) not including service and infrastructure development sectors classified by CPCB. • Research Laboratories handling contagious or hazardous biological agents. • Cremation Grounds and Burial Grounds.
3. Notified Industrial Areas	• There shall be no negative list. Industrial areas shall be governed by their own norms.
4. Agriculture Areas	• Orange and Red category industries (as per CPCB classification 2025) not including service and infrastructure development sectors classified by CPCB.
5. Waterbodies	• All Permanent structures.
6. Restricted use	• No enterprise is permitted unless due prior approvals from concerned Authorities (Defense, Forest, Ecology and Environment, Wildlife Reserve, Archaeology Survey of India or other organizations, governed by Central Laws) are in place.

SCHEDULE-III

Activities for which no license/permission/approval from any Competent Authority is required

S. No.	Activity	For height upto	Maximum land coverage permissible	Maximum FAR permissible	Built-up area	CTO/ CTE	Building Plan
1	Residential houses, including multi-storied residential houses	24 meter	No restrictions	No restriction	Upto 5,000 Sq. mtrs	Not required	3rd party certification
2	Malls, Commercial Shops & Establishments.	24 meter	No restrictions	No restriction	Upto 5,000 Sq. mtrs	Not required	3rd party certification
3	Factories and Industries in the White List whether inside or outside the industrial area/ master plan	15 meter	No restrictions	No restriction	Upto 5,000 Sq. mtrs	Not required	3rd party certification
4	Schools/ Universities and such other educational institutional Buildings.	9 meter	No restrictions	No restriction	Upto 5,000 Sq. mtrs	Not required	3rd party certification
5	Sports/Leisure amenities like Swimming Pool, gym, spa, Stadium	9 meter	No restrictions	No restriction	Upto 5,000 Sq. mtrs	Not required	3rd party certification
6	Hospitals, clinics, laboratories, diagnostic centers and other utilities in the health sector	15 meter	No restrictions	No restriction	Upto 5,000 Sq. mtrs	See Note below	3rd party certification
7	Any other building use not falling in the above categories	15 meter	No restrictions	No restriction	Upto 5,000 Sq. mtrs	Not required	3rd party certification

NOTE 1 :- Self certification/third party certification shall apply with respect to the laws/rules made by the Union territory of Jammu and Kashmir. However, the central laws shall continue to apply in the same manner as are applicable to the Jammu and Kashmir.

NOTE 2 :- For the activities mentioned at Serial Nos.1, 2, 3, 6 and 7, it shall be responsibility of the enterprise to provide adequate parking facilities in the ground floor of the building or a separate area may be earmarked for the same.

NOTE 3 :- The Building Plan shall confirm to the Fire Safety Norms and Regulations as applicable to such buildings.

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SCHEDULE-IV

Activities for which license / permission / approval is required

S. No.	Activity	Built up area
1	Multi-storied Residential houses above 24 meters whether inside or outside the Master Plan	More than 5,000 Sq. mtrs.
2	Malls, Commercial Shops & Establishments above 24 meters	More than 5,000 Sq. mtrs.
3	Factories and Industries above 15 meters in the White category, whether inside or outside the industrial area/master plan	More than 5,000 Sq. mtrs.
4	Factories and Industries in the green, orange and red categories, whether inside or outside the industrial area/ master plan	More than 5,000 Sq. mtrs.
5	Schools/Universities and such other educational institutional Buildings above 9 meters whether inside or outside the Master Plan	More than 5,000 Sq. mtrs.
6	Hospitals, clinics, laboratories, diagnostic centers and other facilities in the health sector, above 15 m whether inside or outside the Master Plan	More than 5,000 Sq. mtrs.
7	Any other building use	More than 5,000 Sq. mtrs.

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SCHEDULE-V

List of NOCs to be included in this Schedule

S. No.	NOC / Department	Self Certification/ 3rd party Certification	Duration of NOC	From state or district
1	Tree felling and tree transit (except specified trees)	Self-Certification	NA	District
2	Consent to Establish (Pollution Control Board)	3rd Party certification	Five years	UT
3	Sewage connection NOC	Not required	NA	NA
4	**PWD NOC with respect to proprietary land or land acquired on lease**	Not required	NA	NA
5	Jail NOC	Not required	NA	NA
6	Renewable Energy NOC (setting up renewable energy production business)	Not required	NA	NA
7	Revenue Department NOC for land near water bodies or nalas	Not required	NA	NA
8	Power connection (DISCOMS) NOC	Not required	NA	NA
9	Power supply Authorities NOC	Self-certification (Electrical installations up to 11kV vide S.O 193 of 2026)	Perpetual	District
10	Police (Commercial Construction) NOC assessing traffic feasibility	Not required	NA	NA
11	Factory NOC	Not required	NA	NA
12	Police (Religious Construction) NOC	Not required	NA	NA
13	Solid Waste Management NOC	Not required	NA	NA

14	Storm Water Drains NOC	Not required	NA	NA
15	Estate and Land Management NOC	Not required	NA	NA
16	Parking NOC by municipal bodies	Not required	NA	NA
17	Pest Control NOC (by local municipality)	Not required	NA	NA
18	Lift NOC (by electrical Inspectorate)	Not required	NA	NA
19	Mechanical and Electrical NOC (by electrical Inspectorate)	Not required	NA	NA
20	Nazool Land /Improvement Trust / Urban ceiling surplus land	Not required	NA	NA
21	Traffic NOC	Not required	NA	NA
22	Verification/Certification under the Legal Metrology Act, 2009	Self -Certification Third party Certification	Low-risk Weights and Measures- **Perpetual** Medium-risk Weights and Measures- **05 years** High-risk Weights and Measures- **01 year**	UT
23	Fisheries	Not required		
24	Panchayati Raj Institutions	Not required		
25	Culture	Not required		

Note:— A No Objection Certificate (NOC) shall not be asked for, which is not required under any law or the rules in vogue in the Union Territory of Jammu and Kashmir.

SCHEDULE VI

THE ACTS / RULES/ REGULATIONS/ BYE-LAWS THAT SHALL STAND AMENDED

1. The Jammu and Kashmir Municipal Corporation Act, 2000 and the rules, bye-laws made there under.
2. The Jammu and Kashmir Municipal Act, 2000 and the rules, bye-laws made there under.
3. The Jammu and Kashmir Unified Building Bye-laws, 2021 as amended from time to time.
4. The Jammu and Kashmir Development Act, 1970 and the rules, bye-laws, master plans made there under.
5. The Jammu and Kashmir Control of Building Operations Act, 1988 and the rules, bye-laws made there under.
6. The Jammu and Kashmir Land Revenue Act, 1996 and the rules, bye-laws made there under.
7. The Jammu and Kashmir Public Services Guarantee Act, 2011 and the rules, made there under.
8. The Jammu and Kashmir Registration of Tourist Trade Act, 1978 and the rules, made there under.
9. The Jammu and Kashmir Agrarian Reforms Act, 1976 and the rules made there under.
10. The Jammu and Kashmir Ancient Monuments Preservation Act, 1977 and the rules framed there under.
11. The Jammu and Kashmir Fisheries Act, 2018 and rules made there under.
12. The Jammu and Kashmir School Education Act, 2002 and the rules, made there under.
13. The Jammu and Kashmir Single Window (Industrial Investments and Business Facilitation) Act, 2018 and the rules made there under.
14. The Jammu and Kashmir State Town Planning Act, 1963 and the rules, made there under.

15. The Jammu and Kashmir Private Universities Act, 2026 and the rules made there under.

16. The Jammu and Kashmir Shops and Establishments (Licensing, Regulation of Employment and Conditions of Service) Act, 2025 and the rules made there under.

17. The Jammu and Kashmir Panchayati Raj Act, 1989 and the rules, bye-laws made there under.

Sd/-
ASHISH GUPTA,
Special Secretary to the Government,
Department of Law, Justice & PA.